

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (Vote on Account) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 19th March, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 19th March, 1981 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."

12.13 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following five bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 17th February, 1981:—

1. The Appropriation (Vote on Account) Bill, 1981
2. The Appropriation Bill, 1981.
3. The Appropriation (No. 2) Bill 1981.
4. The Appropriation (No. 3) Bill, 1981.
5. The Delhi Sikh Gurdwaras (Amendment) Bill, 1981.

12.13 hrs.

PUBLIC ACCOUNTS COMMITTEE SIXTEENTH AND TWENTY-SECOND REPORTS

SHRI CHANDRAJIT YADAV (Azamgarh): Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Sixteenth Report on Action Taken by Government on the recommendations contained in the Seventieth Report (Sixth Lok Sabha) relating to Marketing & Sales Organisation.

(2) Twenty-second Report on Action Taken by Government on the recommendations contained in the Hundred and thirty-first Report (Sixth Lok Sabha) relating to Import of defective special purpose carriers and incorporation of incorrect data in a contract.

12.14 hrs.

RE. ADJOURNMENT MOTIONS ETC.

SHRI NIREN GHOSH (Dum Dum): Sir, I have given notice of an adjournment motion... (Interruptions)

MR. SPEAKER: You give some other motion; I cannot allow an adjournment motion.

PROF. MADHU DANDAVATE (Rajapur): Sir, you said that it is not a ruling....

MR. SPEAKER: That was the first part and I gave the ruling later on.

PROF. MADHU DANDAVATE: You said that it is not a ruling....

MR. SPEAKER: You come to me.

PROF. MADHU DANDAVATE: You have kept the matter open or you have closed it.